

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 273 of 2015 &**  
**IA Nos. 441 of 2015, 120 of 2016 & 139 of 2016**

**Dated** : **31<sup>st</sup> March, 2016**

**Present** : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**West Bengal State Electricity Distribution Company Ltd. .... Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. C.S. Vaidyanathan, Sr. Adv.  
Mr. Puja Priyadarshini

Counsel for the Respondent(s) : Mr. Rajiv Yadav for R-2  
Mr. Saraswata Mahapatra for R-4 (WBSETCL)  
Mr. K.S.Dhingra for R-1  
Mr. Anand K.Ganesan for R-3

**ORDER**

The Respondent No.-3, West Bengal State Load Despatch Center, inspite of due services, has preferred not to file any counter affidavit/reply to the appeal memo.

Mr. C.S. Vaidyanathan, learned Senior Advocate appearing for the Appellant prays for and is granted one week time to file rejoinder affidavit, if any, in reply to the counter affidavit/reply filed by CERC.

Since, the matter of grant of open access is concerned; it requires urgency in hearing of the matter.

Post the matter for hearing on **27<sup>th</sup> April, 2016.**

The so-called Interim Order is extended to the next date of hearing i.e. 27.4.2016.

**( T. Munikrishnaiah )**  
**Technical Member**

**(Justice Surendra Kumar )**  
**Judicial Member**